

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 86/(MAH)/2016
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2017

NAME OF THE PARTIES:

Mr. Pratik Vira & Ors.

V/s.

M/s. Sunshine Housing & Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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11.	ICICI Prudential Asset management Co. Ltd	Arun Swachh a/w Jay S. i/b Cyril Amarchand Mangaldas for R 11	Sachin
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2)	Srisathan rajan Siddharth Hariani i/b Phoenix legal	Adv. for Respondent No. 9	Sachin
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R1	Srinivas Madan Sauri Malik.		Madan
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R2	Rafiq Dada Subro Kumar.		Subro
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R13	Navroz Seervai Raynat Sheikh		
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<u>Petitioners</u> (1) Pratik Vin (2) Jayesh Vin (3) KASPL	Adv. Pradun Devitre, Sr. Adv. a/w. Counsel Sharan Jaghiani, Kirande Chandrey, Nandini Chahal i/b M. Humranwar for Petition
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Order**CP No.86/241-242/ NCLT/MB//MAH/2016**

On mentioning made by the Petitioner Counsel, for the Respondents Counsel have given an undertaking that they would not change the shareholding pattern and submit financial statements fortnightly in a sealed cover before this Bench pending disposal of this case, this Bench, on consensus from the parties, accordingly directs the company to maintain status quo over the shareholding pattern and also to submit financials fortnightly before this Bench pending disposal of this case with directions to the Respondents to file reply on or before 27.1.2017 and rejoinder by the petitioners, if any, within 15 days thereof. R1 Company is directed to file this fortnight financials on or before 20th of January 2016. Both sides are directed to file their written submissions in the Main Company Petition three days before next date of hearing.

If the Respondents fail to adhere to the time lines given for filing reply, the Petitioner side is at liberty to mention this case in relation to the interim relief of inspection sought by him.

As to the financials come from R1 Company, the Petitioner side is at liberty to seek disclosure of the said financials if the reply and the documents the Respondents filed are not considered enough to file rejoinder and this Bench to adjudicate the issues in between the parties.

List this matter for final hearing on 17.2.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)